## NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.119/2017 IN COCP NO. 137/Chd/HP/2017 IN CP NO.06(ND)/2009 (Decided matter)

Umak Investment Company Pvt. Ltd. ... Petitioner

Versus.

Sh. Harmeet Singh Ghai & Ors.

...Respondents

Present: Mr. Gaurav Mankotia, Advocate for

petitioner and Mr. J.S. Bhatia, Advocate for

the administrator.

Mr. Yash Pal Gupta, Advocate for the respondents.

The prayer made by the Administrator in CA No.119/2017 is allowed as under for the time being exempting from:-

- "(i) publishing of quarterly result;
- (ii) holding of Annual General Meeting; and
- (iii) filing of Annual Return under Section 92 and other applicable provisions."

Notice to Harmeet Singh Ghai was served through the Senior Superintendent of Police, Shimla with direction to appear in person. Mr. Yash Pal Gupta, Advocate has filed Memo of Appearance for this respondent and submits that Harmeet Singh Ghai, respondent No.1 could not come because he was unwell and has been advised to have complete bed rest but no certificate from any hospital has been filed. Issue bailable warrants for Harmeet Singh Ghai in the sum of ₹25,000/- with one surety in like amount

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for his appearance on 05.10.2017 through the Senior Superintendent of Police, Shimla, Himachal Pradesh and in case Harmeet Singh Ghai still fails to appear on the next date even if the bailable warrants are not executed, further coercive process be issued against him.

(Justice R.P. Nagrath) Member (Judicial)

September 08, 2017